

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 428
IB/198/ND/2022

IN THE MATTER OF:

M/s. Sawaria Seth Infratech Pvt. Ltd. ... Applicant
Versus
M/s Nitya Realtech Pvt. Ltd. ... Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Dhruv Joshi, Adv. Adv. Sanjana Mehrotra,
Applicant in I.A No. 5301/2023
For Suspended Director : Adv. Prakhyat Sharma, Adv, for
Adv. Kushal Tyagi, Adv. Punit Tyagi, Adv.

In IA 306/2023 for Applicant - Ashish Verma and Salonee Keshwani

For the RP : Adv. Nakul Sachdeva, Adv. Aakarshan Sahay Adv.
Sagar Arora and Adv. Abhinandan Sharma - For Resolution Professional

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **12.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)